

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 12

IA 848/2022 in C.P.(IB)357/MB/2022

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Aurangabad Steel Corporation**
Vs.
Birla Precision Technologies Ltd

Appearance (via video-conference):

For the Financial Creditor : Adv. Shivani Deshmukh
For the Corporate Debtor : Adv. Aamir Attari

Section 60(5) u/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel for the Parties are present and submits that the matter has been amicably settled out of the Court between the Parties and they are in the process of filing the Interlocutory Application for withdrawal of the Company Petition along with the consent Terms. In that view of the matter, list this case on Board on 28.03.2023, for passing necessary Order.

Sd/-

Sd/-

PRABHAT KUMAR
Member (Technical)

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant